#### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>IA NO. 122 OF 2017 IN</u> APPEAL NO. 100 OF 2017

Dated: 4th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Greenko Budhil Hydro Power Pvt. Ltd.

...Appellant(s)

Vs.

Uttrakhand Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-2/UPCL

### <u>ORDER</u>

#### IA NO. 122 OF 2017 (Appl. for stay)

In view of the affidavit dated 01.06.2017 filed by the State Commission, the Appellant does not want to press this application. Accordingly, the application is disposed of as not pressed.

## **APPEAL NO. 100 OF 2017**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 02.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.08.2017 after serving copy on the other side.

List the matter on **22.08.2017.** 

(I. J. Kapoor)
Technical Member

( Justice Ranjana P. Desai ) Chairperson